

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati the 19th March, 2019

HC.VII-213(Pt.)/2010/ 1336 /A. In exercise of the power delegated to the High Court under the proviso to Sub-Section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts (Amendment) Act, 2005 read with Section 19 (2) of the said Act, the High Court is pleased to invest the following Officer in Grade-III of the Assam Judicial Service with the power to try suits cognizable by the Civil Courts up to and inclusive of the value of Rs.2,00,000/- (Rupees two lakhs) only.

1. Shri Navneet Kashyap

By Order,
Sd/- Robin Phukan,
REGISTRAR GENERAL

Memo No. HC.VII-213(Pt.)/2010/ 1337 - 1345 /A.

Dated 19.03.2019

Copy to:-

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Principal Accountant General, Assam, Maidamgaon, Beltola, Guwahati
3. The District and Sessions Judge, Tinsukia for information and necessary action with reference to his letter No.DJT/2049/19 dated 15.03.2019
4. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
5. The Chief Judicial Magistrate, Tinsukia for information and necessary action
6. Shri Navneet Kashyap, Judicial Magistrate, 1st Class, Tinsukia
7. The Systems Analyst, Gauhati High Court, Guwahati for uploading in the Gauhati High Court website
8. The C.A. to Registrar General/ Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judicial)/ Registrar (Estt.), Gauhati High Court, Guwahati
9. The Deputy Director, Printing & Stationery, Assam Govt. Press, Bamunimaidan, Guwahati for publication of the Notification in the Assam Gazette


REGISTRAR GENERAL

19/03/2019

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